

State Vs. Pardeep @ K.T.
FIR No. 368/2019
PS Mundka
U/s 394/397/34 IPC

02.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Raajan Aggarwal, Ld. Counsel for the applicant/accused namely Pardeep @ K.T.

Reply of bail application has come.

Heard on the bail application u/s 439 Cr.P.C. Record perused.

Chargesheet has already been filed, as stated, however, the charge is yet to be framed. Accused is in custody since 14.10.2019 in this case, as stated.

Ld. Counsel for the applicant submits that after PCR call was made in this case, there is delay of four hours in registration of FIR. It is submitted that accused is innocent.

Ld. Addl. P.P. for the State has opposed the bail application and submitted that as per report of IO the accused is involved in cases

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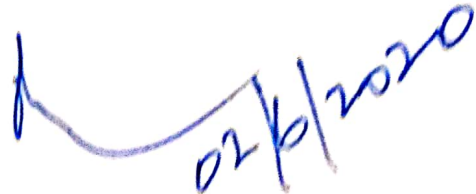
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related to PS Mundka, Delhi and PS Sadar Bhiwani, Haryana. As per report the applicant/accused also refused to participate in judicial TIP.

I have considered the rival submissions of both the sides.

In view of above facts and circumstances and material on record, I do not see any merits in the bail application under consideration. Hence, the same is hereby dismissed. Ordered accordingly.

Copy of this order be given dasti to Ld. Counsel for the applicant/accused. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.

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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
02.06.2020

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State Vs. Sahil @ Parshant
FIR No. 636/2019
PS Nihal Vihar
U/s 307/34 IPC & 25/27 Arms Act

02.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.


Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri R.P. Singh, Ld. Counsel for the applicant/accused namely Sahil @ Parshant.

SI Manisha is present on behalf of IO SI Amit Nara who has filed the reply of the bail application.

Heard on the bail application u/s 439 Cr.P.C. Report perused.

Ld. Counsel for the applicant submits that applicant is in custody in this case since 19.09.2019 and is not involved in any other case. Ld. Counsel for the applicant submits that chargesheet has already been filed but charge has not been framed so far. Ld. Counsel for the applicant submits that in case the court deems it fit the applicant may be admitted to interim bail, if not regular, on this application for regular bail.


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Ld. Addl. P.P. for State has opposed the bail application and submitted that as per report of IO the accused is also involved in other case u/s 379/411 IPC, PS Dabri, bearing FIR no. 025091/2019. Accused also refused to participate in TIP proceedings. Ld. Counsel for the applicant also highlighted the contents of FIR. Ld. Addl. P.P. for the State has highlighted the report of IO. There are also allegations regarding firing in order to kill/threaten the injured.

I have considered the rival submissions of both the sides and perused the record.

The allegations are serious in nature, I do not see any merits in the bail application under consideration. Hence, the same is hereby dismissed. Ordered accordingly.

Copy of this order be given dasti to Ld. Counsel for the applicant/accused. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
02.06.2020

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State Vs. Tejpal
FIR No. 766/2019
PS Nilhal Vihar
U/s 323/344/354/354A/363/368/376D/506 IPC
& 6/8 POCSO Act

02.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Vinod Kumar Sharma and Shri Areeb Ahmad, Ld. Counsels for the applicant/accused namely Tejpal, through video conferencing through CISCO Webex App.

IO W/SI Manisha Yadav in person who has filed reply to the bail application.

Complainant not present.

Ld. Counsel for the accused submits that victim herself is the complainant in this case.

Ld. Addl. P.P. for the State prays that the notice of bail application be issued to the complainant/informant through IO since the present case is u/s 6/8 of POCSO Act read with other provisions of IPC. Ld. Addl. P.P. for the State has also submitted that there are two

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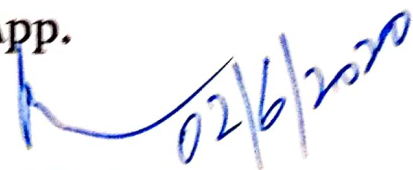
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victims in the present case. However, the *Ld. Counsel* for the applicant has submitted that there is only one victim in this case. *Ld. Counsel* for the applicant submits that any short date may be given and the notice of the bail application may be issued to the complainant/ informant.

In view of above facts and circumstances and submissions made and in the interest of justice, notice of the bail application be issued to the complainant/informant through IO for the next date.

Put up for consideration on 05.06.2020 through video conferencing through CISCO Webex App.

 02/6/2020

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
02.06.2020

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State Vs. Suresh Kumar
FIR No. 733/2018
PS Nihal Vihar
U/s 354/354D/506/509 IPC & 8 POCSO Act

02.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Parvez Ahmed, Ld. Counsel for the applicant/accused namely Suresh Kumar, in person although the matter is shown to be listed through video conferencing.

IO SI Manisha Yadav in person who has filed the reply.

Complainant/victim in person alongwith her mother.

IO submits that victim herself is the complainant in this case.

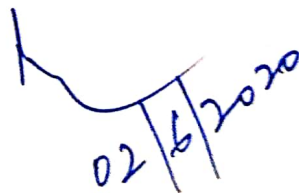
This is an application for interim bail.

Ld. Counsel for the applicant submits that the application has been filed in terms of Resolution passed by the Hon'ble High Powered Committee dated 18.05.2020.

This is a case under POCSO Act and other provisions of IPC.

Ld. Addl. P.P. for the State submits that the present case is

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not covered under the guidelines of the Hon'ble High Powered Committee as mentioned above.

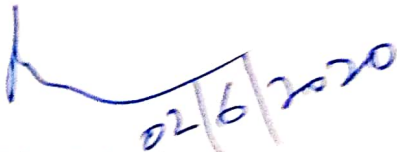
Ld. Counsel for the applicant has submitted that there is no other ground taken in the interim bail application under consideration apart from the said recommendations/ guidelines.

Victim and her mother have strongly opposed the bail application. Victim is stated to be 15 years old.

Chargesheet has already been in this case. The matter is at the stage of evidence, as stated.

In view of overall facts and circumstances and submissions made, I am of the considered opinion that no ground is made out to admit the applicant/accused on interim bail. Hence, the application under consideration is hereby dismissed.

Copy of this order be given dasti to Ld. Counsel for the applicant/accused. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
02.06.2020

State Vs. Jitender @ Bata & Anr.
FIR No. 145/2019
PS Mundka
U/s 365/394/397/34 IPC

02.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Hari Kishan, Ld. Counsel for the applicants/accused persons namely Jitender @ Jittu and Jitender @ Bata, through video conferencing through CISCO Webex App.

Heard.

Ld. Counsel for the applicants submits that on last date i.e. 28.05.2020 Ld. Presiding Officer on that day ordered for summoning of the judicial file of this case. The file has not come so far today. Ld. Counsel for the applicant has submitted that father of the applicant Jitender @ Bata has suffered paralysis and this has been informed to him today itself. He submits that he shall file the medical documents in this respect.

IO not present today.

Ld. Counsel for the applicant prays for any short date and


02/6/2020

P.T.O.

submits that the file of this case may be summoned from the concerned court.


Now the file of the present case be summoned through Ahlmad of the concerned Court for next date.

On request put up for consideration of interim bail application on 04.06.2020. Meanwhile, needful be done.

Ld. Counsel for the applicant submits that matter be fixed for hearing through video conferencing.

There is common/single interim bail application for both the applicants/accused persons, as stated.

Now put up on 04.06.2020 through video conferencing.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
02.06.2020

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State Vs. Resham
FIR No. 81/2018
PS Nihal Vihar
U/s 363/328/376/376D/34/120B IPC &
6 POCSO Act

02.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Arjun Mehta, Ld. Counsel for the applicant/accused namely Resham, through video conferencing through CISCO Webex App.

Victim in person alongwith IO SI Manisha Yadav.

IO has filed the reply.

Heard on the interim bail application u/s 439 Cr.P.C.

Record perused.

Ld. Counsel for the applicant has submitted that applicant/accused is 65 years old although in the chargesheet the age of the applicant is mentioned as 45 years. Ld. Counsel for the applicant has submitted that applicant is a widow lady and she is having daughters. It is further submitted that there is cross case FIR also and

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02/6/2020

in order to take the revenge false case has been registered against the applicant. Ld. Counsel for the applicant has submitted that complainant has already been examined in this case. Chargesheet has already been filed and the matter is at the stage of prosecution evidence, as stated. Lastly, Ld. Counsel for the applicant submitted that there is no other involvement of the accused in any other case.

On query put to the Ld. Counsel for the applicant as to whether parents of the victim have been examined before the court or not, Ld. Counsel for the applicant was not aware and not sure about it. However, the victim who is present today submits that her mother has already expired and her father is yet to be examined as witness before the court.

Ld. Addl. P.P. for the State has opposed the bail application.

The victim has opposed the bail application and submits that she is also receiving threats from the side of the applicant and, therefore, applicant may not be admitted to bail.

Ld. Addl. P.P. for the State has submitted that as per record the applicant was having active role in commission of offence and she abetted the offence of rape.

I have considered the rival submissions of both the sides and

02/6/2020


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perused the record.

In view of the overall facts and circumstances and submissions made and material on record, I do not see any merits in the bail application under consideration. Hence, the same is hereby dismissed. Ordered accordingly.

Copy of this order be given dasti to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
02.06.2020

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State Vs. Jaswant @ Pappu
FIR No. 876/2017
PS Ranhola
U/s 302/308/323/148/149 IPC

02.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Iqbal Khan, Ld. Counsel for the applicant/accused namely Jaswant @ Pappu, in person although the matter is shown to be listed through video conferencing.

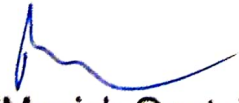
This is a fresh bail application u/s 439 Cr.P.C. for extension of interim bail.

IO not present. Report of IO has not come.

Ld. Counsel for the applicant as well as Ld. Addl. P.P. for the State prays that report of IO be called for any short date.

On request issue notice of bail application to the IO with directions to file the report on 03.06.2020.

Put up for consideration on 03.06.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
02.06.2020

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State Vs. Sonu @ Chiranjee Lal
FIR No. 876/2017
PS Ranhola
U/s 302/308/323/148 IPC

02.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

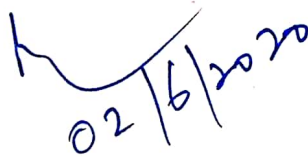
Shri Rishabh Kumar, Ld. Counsel for the applicant/accused namely Sonu @ Chiranjee Lal, through video conferencing through CISCO Webex App.

Heard.

This is an application for interim bail in the light of the guidelines of the Hon'ble High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020. This is a case u/s 302/308/323/148 IPC.

Ld. Counsel for the applicant submits that applicant is in J.C. for more than two years and is not involved in any other case.

Ld. Addl. P.P. for the State has submitted that for consideration of such applications there is Special/ Designated Court of Shri Vishal Singh, Ld. ASJ-03, West, Tis Hazari Courts, Delhi.


02/6/2020

P.T.O.

Ld. Counsel for the applicant/accused prays that application may be put up for consideration before the Designated Court on 04.06.2020.

On request put up for consideration of this application before the Designated Court on 04.06.2020 through video conferencing.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
02.06.2020

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State Vs. Jitender Rathi @ Jite
FIR No. 1513/15
PS Uttam Nagar
U/s 307/328/363/376D IPC,
6 POCSO Act & 25/27 Arms Act

02.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

SI Anita in person.

Victim in person.

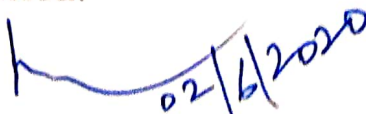
Shri Mohit Nagar, Ld. Counsel for the applicant/accused
namely Jitender Rathi @ Jite.

Reply filed by SI Anita.

Five minutes passover sought on behalf of accused on the
ground that other counsel Shri Tanmay Nagar is coming.

File has not come as per last order.

In the interest of justice, be awaited.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
02.06.2020

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02.06.2020

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.
Shri Mohit Nagar, Ld. Counsel for the applicant/accused
namely Jitender Rathi @ Jite.

The file of this case has not come in view of the last order dated 29.05.2020 of Ld. ASJ-08, West, Tis Hazari Courts, Delhi. More than half an hour has passed since the last call. The other counsel is not present on behalf of accused.

IO SI Anita in person with victim.

W/SI Sugdha is also present from P.S Uttam Nagar.

Ld. Counsel for the applicant has submitted that the matter is at the stage of prosecution evidence.

Last ordersheet reflects that since the allegations are serious in nature, therefore, detailed order needs to be passed with respect to the bail application, which cannot be done in the absence of the file of the case. The file is not available today.

Ld. Counsel for the applicant prays that any short date may be given.

On request and in the interest of justice, put up for consideration of this bail application on 05.06.2020.

IO has submitted that victim is not the complainant in this case. The complainant is not present today.

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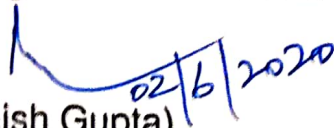
This is a case u/s 6 of POCSO Act read with other provisions of law.

Ld. Addl. P.P. for State submits that notice of bail application may be issued to the complainant/informant.

Now issue notice of the bail application to the complainant/informant through IO for 05.06.2020. Meanwhile, file of the present case be called from the concerned court through Ahlmad of the said Court for the next date.

Victim is also directed to appear on the next date.

On request copy of this order be given dasti to Ld. Counsel for the applicant.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
02.06.2020

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State Vs. Vikas
FIR No. 102/2019
PS Mundka
U/s 394/397/411/468/471/34/120B IPC
& 25/27/54/59 Arms Act

02.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri R.N. Sharma, Ld. Counsel for the applicant/accused namely Vikas.

Reply of Inspector Bishambar Dayal dated 02.06.2020 has come.

Heard on the interim bail application u/s 439 Cr.P.C. Record perused.

Interim bail sought is for two months on the ground of illness of the mother of the applicant. It is submitted that mother of the applicant is having severe backache and surgery is advised. The report also reflects that the patient requires surgery, however, the date of surgery is not fixed. Chargesheet has already been filed as submitted, however, charge is yet to be framed.

P.T.O.
02/6/2020

Ld. Counsel for the applicant submits that main accused Gaurav is already on interim bail.

The mother of the applicant is taking treatment from the Metro Plus Hospital, Najafgarh, New Delhi, as stated.

Report of Dr. Ajay Pundeer dated 01.06.2020 has come on record which reflects that the patient was admitted in hospital from 27.05.2020 to 29.05.2020 and patient require surgery. Patient is namely Geeta W/o Shri Rajesh Kumar.

Counsel for the applicant submits that she is mother of the applicant.

The date of arrest of accused is 17.08.2019 as per report.

In view of the overall facts and circumstances and material on record and in the interest of justice, applicant/accused Vikas is hereby admitted to interim bail for a period of 45 days only on furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount subject to the satisfaction of the concerned Ld. M.M./ Ld. Duty M.M. The said period of interim bail is effective from the date of release of applicant/accused. The applicant shall surrender before the concerned jail authority immediately on expiry of interim bail period. The applicant/accused shall not try to influence any of the

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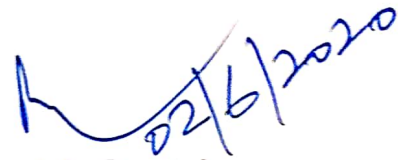
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prosecution witnesses and shall not try to tamper with any evidence. The application stands disposed off.

On request copy of this order be given dasti to Ld. Counsel for the applicant. One copy of order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.

 02/6/2020

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
02.06.2020

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State Vs. Naresh Kumar
FIR No. 531/2019
PS Ranhola
U/s 451/376/506/34 IPC, 6 POCSO Act &
9/10 of Prohibition of Child Marriage Act

02.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Vishal, Ld. Counsel for the applicant/accused namely Naresh Kumar.

This is a fresh bail application u/s 439 Cr.P.C. The offence involved is u/s 6 of POCSO Act read with other provisions of law.

Complainant not present.

Ld. Addl. P.P. for the State submits that mandatory notice is to be issued to the complainant/informant in this case.

IO SI Annu has appeared and has filed reply.

On request issue notice of the bail application to the complainant/ informant through IO for 04.06.2020. IO to also appear on the next date.


02/6/2020

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Put up for consideration of bail application on 04.06.2020.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
02.06.2020

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State Vs. Sandeep Sehrawat
FIR No. 840/2016
PS Ranhola
U/s 302/201 IPC

02.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

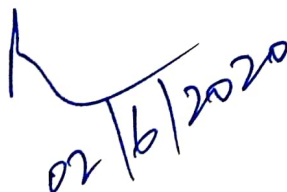
Shri Ravi Soni, Ld. Counsel for the applicant/accused namely Sandeep Sehrawat.

Ld. Counsel for the applicant/accused has submitted that present application for interim bail has been filed in view of the recent guidelines of the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi dated 18.05.2020.

This is a case u/s 302/201 IPC.

Ld. Counsel for the applicant/accused submits that applicant is not involved in any other case and is in custody since 13.11.2016.

Ld. Addl. P.P. for the State has submitted that for consideration of such applications there is Special/ Designated Court of Shri Vishal Singh, Ld. ASJ-03, West, Tis Hazari Courts, Delhi.


02/6/2020

P.T.O.

Ld. Counsel for the applicant/accused prays that application may be put up for consideration before the Designated Court on 03.06.2020.

On request put up for consideration of this application before the Designated Court on 03.06.2020.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
02.06.2020

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State Vs. Jaleesh Ahmed
FIR No. 183/2019
PS Ranhola
U/s 302/201/120-B/34 IPC

02.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

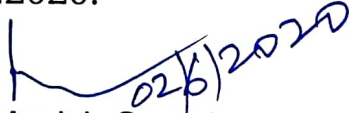
Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Giri Raj Singh, proxy counsel for Shri Rajan Bhatia, Ld. LAC for applicant/accused namely Geeta @ Sunita from DLSA, West, Tis Hazari.

Adjournment sought on behalf of the accused on the ground that main counsel Shri Rajan Bhatia, Advocate is not well and unable to appear before the court today. Proxy counsel for the applicant submits that main counsel is having DLSA duty on 05.06.2020 and he is Remand Advocate. It is prayed that matter may be fixed for 05.06.2020 in view of above circumstances.

On request and in the interest of justice, put up for consideration of this application on 05.06.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
02.06.2020

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State Vs. Sonu Bansal
FIR No. 648/2017
PS Ranhola
U/s 302/34 IPC

02.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri B.L. Madhukar, Ld. Counsel for the applicant/accused namely Sonu Bansal.

Reply of Inspector Sahi Ram dated 01.06.2020 has come.

Heard.

Ld. Counsel for the applicant/accused wants to withdraw the present interim bail application and submits that he may be given liberty to file fresh bail application in view of the guidelines of the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi. Ld. Counsel for the applicant has also made endorsement on the bail application today itself with the permission of the court regarding its withdrawal.

In view of the above submissions, the application under consideration is hereby disposed off as withdrawn with liberty to the

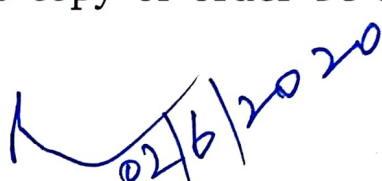
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applicant to move fresh bail application in accordance with law.

On request copy of this order be given dasti to Ld. Counsel for applicant/accused. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
02.06.2020

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State Vs. Ravi Kant @ Vishal
FIR No. 99/2020
PS Kirti Nagar
U/s 324/326/341 IPC

02.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Rajesh Vashishth, Ld. Counsel for the applicant/accused namely Ravi Kant @ Vishal.


This is a fresh bail application.

IO not present.

Report of IO has not come.

On request issue notice to IO for 05.06.2020 with directions to file the report.

Put up for consideration on 05.06.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
02.06.2020

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State Vs. Krishan Kumar
FIR No. 833/2019
PS Nihal Vihar
U/s 376/506 IPC

02.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Surender Nandal, Ld. Counsel for the applicant/accused namely Krishan Kumar.

Ms. Mani Chaudhary, Ld. Counsel for the complainant.

Ld. Counsel for the applicant seeks passover for 5 to 10 minutes on the ground that IO is coming.

Be awaited.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
02.06.2020

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02.06.2020

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Surender Nandal, Ld. Counsel for the applicant/


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accused namely Krishan Kumar.

Ms. Mani Chaudhary, Advocate is present who submits that inadvertently she has appeared in the present case, however, she was to appear in another bail matter bearing FIR No. 598/19, PS Ranhola, titled as State Vs. Krishan Kumar.

IO SI Manisha Yadav in person who has filed the reply.

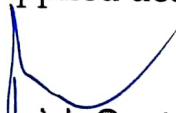
Heard.

This is case u/s 376 IPC.

It is prayed on behalf of State that notice of this bail application may be issued to the complainant/informant.

In the interest of justice, issue notice of this bail application to the complainant/informant through IO for 03.06.2020. IO is directed to ensure the presence of complainant on the next date. Meanwhile, IO is directed to verify the medical documents.

Ld. Counsel for the applicant undertakes to supply the copy of medical documents to the IO. Same be supplied accordingly.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
02.06.2020

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State Vs. Adesh Rathi
FIR No. 1513/2015
PS Uttam Nagar
U/s 307/328/368/363/376D IPC, 6 POCSO
Act & 25/27 Arms Act

02.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

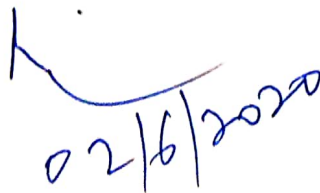
Shri Abhishek Gupta, Ld. Counsel for the complainant, through video conferencing through CISCO Webex App.

Shri Puneet Jaiswal, Ld. Counsel for the applicant/accused namely Adesh Rathi, through video conferencing through CISCO Webex App.

Heard.

Ld. Counsel for the accused submitted that the copy of the order dated 08.08.2017 regarding charge is on record and submitted that the other counsel may be asked whether he is having any dispute regarding the same or not.

Ld. Counsel for the complainant submitted that he has to verify the same after going through the file.


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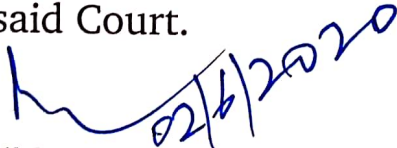
As per last order dated 29.05.2020 of Ld. ASJ-08, West, Tis Hazari Courts, Delhi the file was called for today. The file has not come.

It is already 3:25 PM now.

Both the Ld. Counsels prayed that matter may be fixed tomorrow and meanwhile, file may be summoned for the next date.

In the interest of justice and submissions made put up for consideration of bail application on 03.06.2020 **through video conferencing.**

The file of the present case be summoned from the concerned court through Ahlmad of the said Court.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
02.06.2020

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State Vs. Krishan Kumar
FIR No. 598/2019
PS Ranhola
U/s 376 IPC & 6 POCSO Act

02.06.2020

The court of undersigned is having duty today as per computer generated circular/Duty Roster dated 30.05.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Now-a-days, there is outbreak of Corona Virus Epidemic (COVID-19) and lock-down is going on in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Ravinder Kumar, Ld. Counsel for the applicant/accused namely Krishan Kumar, through video conferencing through CISCO Webex App.

IO W/SI Annu in person.

The mother of the victim is also present alongwith Ms. Mani Chaudhary, Ld. Counsel for the complainant.

Victim child is stated to be 8 years old.

Report of Deputy Superintendent, Central Jail No. 10, Rohini, Delhi dated 02.06.2020 has come alongwith the report of Medical Officer Incharge of said jail dated 31.05.2020.

Arguments heard on the application for bail u/s 439 Cr.P.C.

Ld. Counsel for the applicant/accused has submitted that applicant is 60 years old and suffering from old age ailments and

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further submitted that as per MLC of victim there were no injury marks. It is further submitted by Ld. Counsel for the applicant that victim has already been examined and cross-examined earlier. It is also submitted on behalf of accused that in case the applicant is not admitted to regular bail then he may be admitted to interim bail. It is also submitted that mother of victim is yet to be cross-examined.

On the other hand Ld. Addl. P.P. for the State has opposed the bail application and submitted that as per record the allegations against the accused are serious in nature. Ld. Addl. P.P. for the State has submitted that the victim child is only 8 years old and now studying in 3rd Standard as disclosed by mother of the victim who is present today.

Mother of the victim has opposed the bail application strongly.

Ld. Counsel for the complainant has also opposed the bail application and submitted that victim is small kid and under mental trauma.

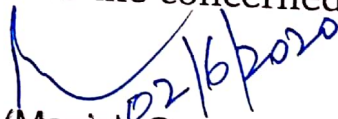
As per report of concerned Jail Superintendent and the Medical Officer Incharge it is reflected that presently the general condition of the inmate is stable and satisfactory. It also reflects about urine infection and reflects that follow up is going on.

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02/6/2020

In view of overall facts and circumstances and submissions made and material on record, I do not see any merits in the bail application under consideration. Hence, the same is hereby dismissed. Ordered accordingly.

Copy of this order be given dasti to both the parties. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
02.06.2020

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